

RAJASTHAN HIGH COURT, JODHPUR

S.O. 11/2019

Date 21.08.2019

Sub: Proper attestation of affidavit by Oath Commissioners.

It has been noticed that while attesting the affidavits, the Oath Commissioners do not properly verify the identity of deponents which has been viewed seriously by Hon'ble Rajasthan High Court in order dated 07.08.2019 passed in D.B. Civil Misc. Appeal No. 2082/2019 Ms. Bhawna Anand Vs. Rahil Kumar Jawa.

Accordingly, all the Oath Commissioners are directed that henceforth the affidavits shall be attested by them only on verification of the Identity Proof of the deponent as well as identification by the concerned Advocates so as to ensure that affidavit sworn before them actually pertains to the person concerned and is not attested in absentia or by impersonation.

Any lapse in this regard will attract severe consequences.

By Order

SD/ -

Registrar General

RAJASTHAN HIGH COURT, JODHPUR

No.Gen/XIX/Misc/1036/2019/1072

Dated 21/08/2019

Copy forwarded to the following for information and necessary action :-

1. The Registrar (Admn.), RHC, Jodhpur/Jaipur Bench, Jaipur.
2. The Registrar (Judicial), RHC, Jodhpur/Jaipur Bench, Jaipur.
3. The DIO, NIC, Raj. High Court, Jodhpur/Jaipur Bench, Jaipur.
4. The AOJ, Stamp Report Section/Computer Cell, RHC, Jodhpur / Jaipur Bench, Jaipur.
5. All Assistant Registrars, Judicial Side, RHC, Jodhpur/Jaipur.
6. The President Raj, High Court Advocates Association, Jodhpur.
7. The President, Raj.High Court Lawyers Association, Jodhpur
8. The President, Raj. High Court Bar Association, Jaipur.
9. The President, Jaipur Bar Association, Jaipur.
10. All Oath Commissioners, RHC, Jodhpur/ Jaipur Bench, Jaipur.


21/8/19
REGISTRAR (ADMN.)